

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.364 OF 1999  
ALLAHABAD THIS THE 3RD MARCH, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

1. Mohd, Aslam,  
S/o Shajiullah Sahib,  
R/o 9, Belli Road,  
Allahabad. ....Applicant

(By Advocate Shri Shamimul Hasnain)

Versus

1. Union of India,  
through General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. Divisional Railway Manager,  
Northern Railway,  
Allahabad.

3. Divisional Engineer (Electrical Department)  
D.R.M. Office,  
Allahabad.

4. Workshop Superintendent,  
Central Running Repairs (Electrical),  
Loco Shed, (C.R.S.),  
Allahabad. ....Respondents  
(By Advocate )

ORDER

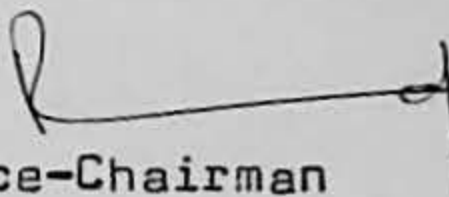
By this O.A. filed under section 19 of Administrative  
Tribunals Act 1985, /the applicant has prayed/ for a direction to respondents to re-engage  
the applicant as Casual Labour with temporary status and include  
his name in the Live Casual Labour Register.



2. The facts stated for the aforesaid case are that the applicant was engaged initially as Casual Meter Repairer on 19.10.1981 and worked on the <sup>post</sup>upto 07.08.1986, It is stated that the total working days were 1498. Thereafter the applicant was not engaged. This application has been filed on 05.04.1999 i.e., after more than 12 years. There is no explanation for this long and inordinate delay.

3. In the circumstances, this O.A. is dismissed as time barred.

4. There will be no order as to costs.

  
Vice-Chairman

/Neelam/